

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s.NEXUS ELECTRO STEEL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NEXUS ELECTRO STEEL LIMITED
2.	Date of incorporation of corporate debtor	22/07/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29142TN1998PLC040858
5.	Address of the registered office and principal office (if any) of corporate debtor	202, SHIVALAYA, BLOCK C, 16 ETHIRAJ SALAI, EGMORE CHENNAI 600008
6.	Insolvency commencement date in respect of corporate debtor	30 th March 2021 Copy of the order received on 31.03.2021
7.	Estimated date of closure of insolvency resolution process	26 th September 2021 (180 days from of Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. MathurSabhpathyViswanathan IBBI/IPA-001/IP-P00674/2017-18/11148
9.	Address and e-mail of the interim resolution professional, as registered with the Board	15/35, Musafar Jung Bahadur Street, Triplicane, Chennai – 600 005. msv8200@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	15/35, Musafar Jung Bahadur Street, Triplicane, Chennai – 600 005. msv8200@gmail.com
11.	Last date for submission of claims	13 th April 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Physical Address: NA

M S. Viswanathan

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NEXUS ELECTRO STEEL LIMITED on 30th March 2021.

The creditors of NEXUS ELECTRO STEEL LIMITED, are hereby called upon to submit their claims with proof on or before 13th April 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



MATHUR SABHAPATHY VISWANATHAN, B. Com., LL.B.,
Registered Insolvency Professional
Reg. No: IBBI/IPA-001/IP-P00674/2017-2018/11148
15/35, Musafir Jung Bahadur Street,
Triplicane, Chennai-600 005, Tamil Nadu
Cell: 9884085514 E-Mail: msv8200@gmail.com

Name and Signature of Interim Resolution Professional :

Date: 31.03.2021

Place: Chennai